

BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA

Original Application No. 94/2024/EZ

(Earlier OA No. 96/2024/PB)

IN THE MATTER OF:

Bimal Baroi & Ors.

--- Applicant

Versus

State of Assam & Ors.

--- Respondents

INDEX

| Sl Nos. | Particulars  | Pages   |
|---------|--|---------|
| 1.      | Affidavit on behalf of the Respondent no. 7 (Purnam Deb, "answering Respondent") | 1-3     |
| 2.      | Annexure "A" {Environmental Clearance}   | 15 - 20 |
| 3.      | Annexure "B" {Fnal settlement of Lalacherra Sand Mining contract Unit}           | 5-8     |
| 4.      | Annexure "C" {Notices & orders of the Tribunal}                                  | 9, - 14 |
|         |  |         |

FILED BY:

Mr. Chandan Choudhary

Advocate

For {Respondant No. 7}

Mr. Purnam Dev.

Email: advchandan98@gmail.com

**CHANDAN CHOUDHARY**  
HIGH COURT, CALCUTTA  
Office Extension-H8/B, 1st Floor  
Baguati Foira Bhawan  
Kolkata-700059  
Contact : +91-8777426460





Filed On: 04.12.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA**

SL. NO. 78 / 24 Original Application No. 94/2024/EZ  
(Earlier OA No. 96/2024/PB)

IN THE MATTER OF:

Bimal Baroi & Ors.



--- Applicant

Versus1

State of Assam & Ors.

---- Respondents

**BEFORE THE NOTARY PUBLIC  
AT BIDHANNAGAR  
DIST.-NORTH 24 PARGANAS**

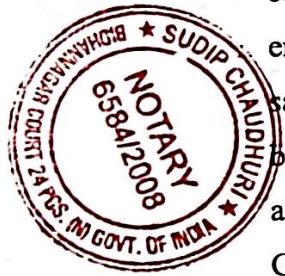
**Affidavit on Behalf of the Respondent No. 7, Purnam Deb, Assam, Pursuant to the order dated 13.08.2024 passed by this Hon'ble Tribunal in OA No. 96/2024/EZ.**

I, Purnam Deb aged about 50 Years c/o Prashanta Deb, 765 Bangram Cachar, Bhaga Bazar, Assam- 788120 {Respondent No. 7} do hereby solemnly Affirm and state as follows.

1. In compliance with the solemn order dated 13th August 2024, issued in the present original application, I hereby submit this affidavit as Respondent No. 7 before the National Green Tribunal, Eastern Zone. This affidavit is filed to affirm my adherence to the directives outlined in the aforementioned order and to provide any necessary information or clarification as required by the Tribunal.

04 DEC 2024

2. It is humbly clarified that all averments, contentions, and/or statements contained in the present Original Application filed by the applicant, which may not have been specifically denied or traversed by me herein, shall not be deemed to be admitted by virtue of mere non-traverse. Rather, such statements should be treated as expressly denied, and the petitioners are hereby put to strict proof in respect thereof.
3. Furthermore, I respectfully crave leave of this Hon'ble Tribunal to file a further affidavit or additional documents if the situation warrants such action. This request is made to ensure that all relevant facts and circumstances are adequately addressed in the interest of justice.
4. The answering respondent submits that the applicant and others have lodged a complaint alleging that unchecked and illegal sand excavation has resulted in severe environmental degradation in Hailakandi District. It is pertinent to mention that the said complaint specifically identifies a particular mining operation being carried out by the answering respondent, referred to as " {Respondent No. 7}." The complaint alleges that this mining is being conducted without adherence to the Mining Guidelines of AMMCR-2013 and deviates from the approved mining plan, thereby contributing to environmental degradation. In light of these allegations, the answering respondent respectfully requests that all claims made in the complaint be thoroughly examined and appropriate measures be taken considering the Inspection Report {Annexure- A} Filed in the Present original application.
5. The answering respondent humbly submits that the present application has been filed with an ulterior and clandestine motive by several individuals, including the current applicant, who possess vested interests aimed at terrorising the lease owner. It is pertinent to mention that these applicants coerce the lease owner to bend to their will, and the present deponent is one such lease owner. It is further submitted that such derogation and misuse of the instrument of law to attain an unjust and illegal enrichment by the applicants cannot be sustained in the eyes of the law. Therefore, this present Original Application is liable to be dismissed with costs, as it undermines the principles of justice and due process.




04 DEC 2024



6. The answering respondent submits that environmental clearance was duly granted in his favour {i.e Respondent No. 7 } by the Government of India, Ministry of Environment, Forest and Climate Change, as issued by the State Environment Impact Assessment Authority under the provisions of the EIA Notification 2006. This clearance was granted vide Proposal No. SIA/AS/MIN/428514/2023, dated 8th May 2023. This environmental clearance affirms that all necessary assessments and evaluations were conducted in accordance with the established legal framework, thereby legitimizing the mining activities undertaken by the answering respondent. The respondent requests that this information be considered in the context of the ongoing proceedings before this Hon'ble Tribunal. In connection with the said project, it is further submitted that the boundary pillars were originally placed correctly, adhering to the appropriate height and exact locations. The marking of the boundary of the lease area has been conducted in accordance with the GPS coordinates, ensuring compliance with regulatory requirements. This proper delineation of boundaries is essential for maintaining the integrity of the lease area and mitigating any potential environmental impacts. The respondent requests that this information be taken into account in the evaluation of the present application.

7. The answering Respondent respectfully states that I hold the deepest respect for this Hon'ble Court and am fully committed to abiding by any order or direction issued by this Hon'ble Tribunal.


8. The Statements made out in the foregoing paragraphs are true to the best of my knowledge and belief and based on records, and the same are also respectful submissions before this Hon'ble Court and that I have not suppressed material facts.

  
**S. CHAUDHURI**  
 \*NOTARY\*  
 GOVT. OF INDIA  
 Regd. No.-6584/08  
 Bidhannagar Court  
 Dist.-North 24 Pgs.

04 DEC 2024

**CHANDAN CHOUDHARY**  
 HIGH COURT, CALCUTTA  
 Office Extension-H8/B, 1st Floor  
 Bagmati Foira Bhawan  
 Kolkata-700059  
 Contact : +91-8777426460

  
 DEPONENT

Identified by me  
  
 Advocate  
 M- 8777426460



GOVT. OF ASSAM  
OFFICE OF THE DIVISIONAL FOREST OFFICER ::: HAILAKANDI DIVISION :::

Letter No. HKD/DFO(T)/LSMCU/Settlement/3284-95  
To, PURNAM DEB,

Dtd. the 30-06-2023

Bongram Aizwal Road, P.O.-Bhagabazar.,  
Cachar.

Sub- Final Settlement of Lalacherra Sand Mining Contract Unit

Ref- This office letter nos.-

- 1) SEIAA.3453/2023/EC/2127-A Dt. 13-06-2023
- 2) GM/MM/86-B(40)/Pt.VI/160-64 Dt. 10-04-2023  
And
- 3) LOI No. HKD/DFO(T)/LSMCU/LOI/3251-56 Dt. 09-11-2022
- 4) NIT No. HKD/DFO(T)/E.Tender/16 Dt. 30-07-2022  
And

D/Sir,

With reference to the subject cited above, in fulfillment of appeal provision of Assam Minor Mineral Concession Rules 2013, condition for preparation of Mining Plan and clearance received from the State Environmental Impact Assessment Authority the Lalacherra Sand Mining Contract Unit is finally settled with you for a period of 7 years at your offer of Rs. 51122000.00. (Five Crore Eleven Lakhs Twenty Two Thousands ) Please deposit all the due amount as shown below as per Assam Minor Mineral Concession Rule 2013 within 7(seven) days from the date of issue of this letter. (which is effect from 30/06/2023 to 30/06/2030.)

Further you are to sign Mining Contract deed in respect of Lalacherra Sand Mining Contract Unit and also to furnish a solvent surety for a sum equal to the amount of the calculated annual bid for execution of the agreement as per AMMC Rule 2013. Any other condition left to be imposed will be intimated time to time.

All the operation of the mining contract will be done as per the AMMC Rule 2013.

The Annual Contract Money Determined at the time of initial grant shall be increased at 25% on completion of each block of three years as follows:-

1.(a) Name of Minor Mineral Contract: Lalacherra Sand Mining Contract Unit.  
(b) Offer Bid Value for 7 : Rs.51122000.00  
(c) Annual Dead rent/Contract money: Rs.7303142.8571429

|  |  |
|--|--|
| Stipulated Quantity of Minor Mineral()           | 91,000                                     |
| Settled Amount                                   | Rs.51122000.00/-                           |
| Working Period                                   | 7  |
| Dead Rent for the 1st quarter                    | 1,825,786                                  |
| MDRR 10% against due Dead Rent                   | 182,579                                    |
| DMFT 10% against due Dead Rent                   | 182,579                                    |
| GST 5% on quarter                                | 91289                                      |
| I. Tax 2.55% on quarter                          | 46558                                      |
| Quantity Allowed to first quarter.               | Sand -3250                                 |
| Dead Rent For already Deposited                  | Rs.608595/-                                |
| MDRR 10% against dead rent For already Deposited | Rs.60859.5/-                               |
| DMFT 10% against dead rent For already Deposited | Rs.60859.5/-                               |
| GST@5% on Dead Rent For already Deposited        | Rs.30429.75/-                              |
| I.Tax@2.55% Dead Rent For already Deposited      | Rs.15519/-                                 |
| Dead Rent To be Deposited                        | (1,825,786-608595)<br>Rs.1217190.7142857/- |
| MDRR Fees 10% To be Deposited                    | (182,579-60859.5)<br>Rs.121,719/-          |
| DMFT Fees 10% To be Deposited                    | (182,579-60859.5)<br>Rs.121,719/-          |



|                            |                                |
|----------------------------|--------------------------------|
| GST @ 5% To be Deposited   | (91289-30429.75)<br>Rs.60860/- |
| I.T. 2.55% To be Deposited | (46558-15519)<br>Rs.31038/-    |

The Schedule for depositing the remaining 27 instalments (Kists) to extract the Minor Mineral is as given below

**The Schedule for Depositing Kists to extract Lalacherra Sand Mining Contract Unit (Bongram Aizwal Road, P.O.-Bhagabazar.)**

| Kisti No. | Date of Kisti | Dead Rent    | GST 5%   | Income Tax@2.55% | MDRR fee @10% | MDFT fee @10% | Quantity allowed to be extracted |
|-----------|---------------|--------------|----------|------------------|---------------|---------------|----------------------------------|
| 2kist     | 30.09.2023    | Rs.1,825,786 | Rs.91289 | Rs.46558         | Rs.182,579    | Rs.182,579    | Sand -3250                       |
| 3kist     | 30.12.2023    | Rs.1,825,786 | Rs.91289 | Rs.46558         | Rs.182,579    | Rs.182,579    | Sand -3250                       |
| 4kist     | 30.03.2024    | Rs.1,825,786 | Rs.91289 | Rs.46558         | Rs.182,579    | Rs.182,579    | Sand -3250                       |
| 5kist     | 30.06.2024    | Rs.1,825,786 | Rs.91289 | Rs.46558         | Rs.182,579    | Rs.182,579    | Sand -3250                       |
| 6kist     | 30.09.2024    | Rs.1,825,786 | Rs.91289 | Rs.46558         | Rs.182,579    | Rs.182,579    | Sand -3250                       |
| 7kist     | 30.12.2024    | Rs.1,825,786 | Rs.91289 | Rs.46558         | Rs.182,579    | Rs.182,579    | Sand -3250                       |
| 8kist     | 30.03.2025    | Rs.1,825,786 | Rs.91289 | Rs.46558         | Rs.182,579    | Rs.182,579    | Sand -3250                       |
| 9kist     | 30.06.2025    | Rs.1,825,786 | Rs.91289 | Rs.46558         | Rs.182,579    | Rs.182,579    | Sand -3250                       |
| 10kist    | 30.09.2025    | Rs.1,825,786 | Rs.91289 | Rs.46558         | Rs.182,579    | Rs.182,579    | Sand -3250                       |
| 11kist    | 30.12.2025    | Rs.1,825,786 | Rs.91289 | Rs.46558         | Rs.182,579    | Rs.182,579    | Sand -3250                       |
| 12kist    | 30.03.2026    | Rs.1,825,786 | Rs.91289 | Rs.46558         | Rs.182,579    | Rs.182,579    | Sand -3250                       |

**For next 3 (three) years w.e.f, 24-04-2017 (13 to 24 kist) Lalacherra Sand Mining Contract Unit**

Initially Determined Amount of

Annul Dead Rent is Rs. 7303142.8571429

it shall be increased by 25% : Rs. 7303142.8571429 X 1.25 = Rs. 9128929

Annual Dead rent / Contract money : Rs. 9128929 for 4 to 6 year

| Instal-ment No. | Date of Instalment | Dead Rant       | GST 5%        | Income Tax@2.55% | MDRR fee @10% | DMFT fee @10% | Quantity allowed to be extracted |
|-----------------|--------------------|-----------------|---------------|------------------|---------------|---------------|----------------------------------|
| 13kist          | 30.06.2026         | Rs.2,282,232.00 | Rs.114,112.00 | Rs.58,197.00     | Rs.228,223.00 | Rs.228,223.00 | Sand -3250                       |
| 14kist          | 30.09.2026         | Rs.2,282,232.00 | Rs.114,112.00 | Rs.58,197.00     | Rs.228,223.00 | Rs.228,223.00 | Sand -3250                       |
| 15kist          | 30.12.2026         | Rs.2,282,232.00 | Rs.114,112.00 | Rs.58,197.00     | Rs.228,223.00 | Rs.228,223.00 | Sand -3250                       |
| 16kist          | 30.03.2027         | Rs.2,282,232.00 | Rs.114,112.00 | Rs.58,197.00     | Rs.228,223.00 | Rs.228,223.00 | Sand -3250                       |

✗

|        |            |                 |               |              |               |               |            |
|--------|------------|-----------------|---------------|--------------|---------------|---------------|------------|
| 17kist | 30.06.2027 | Rs.2,282,232.00 | Rs.114,112.00 | Rs.58,197.00 | Rs.228,223.00 | Rs.228,223.00 | Sand -3250 |
| 18kist | 30.09.2027 | Rs.2,282,232.00 | Rs.114,112.00 | Rs.58,197.00 | Rs.228,223.00 | Rs.228,223.00 | Sand -3250 |
| 19kist | 30.12.2027 | Rs.2,282,232.00 | Rs.114,112.00 | Rs.58,197.00 | Rs.228,223.00 | Rs.228,223.00 | Sand -3250 |
| 20kist | 30.03.2028 | Rs.2,282,232.00 | Rs.114,112.00 | Rs.58,197.00 | Rs.228,223.00 | Rs.228,223.00 | Sand -3250 |
| 21kist | 30.06.2028 | Rs.2,282,232.00 | Rs.114,112.00 | Rs.58,197.00 | Rs.228,223.00 | Rs.228,223.00 | Sand -3250 |
| 22kist | 30.09.2028 | Rs.2,282,232.00 | Rs.114,112.00 | Rs.58,197.00 | Rs.228,223.00 | Rs.228,223.00 | Sand -3250 |
| 23kist | 30.12.2028 | Rs.2,282,232.00 | Rs.114,112.00 | Rs.58,197.00 | Rs.228,223.00 | Rs.228,223.00 | Sand -3250 |
| 24kist | 30.03.2029 | Rs.2,282,232.00 | Rs.114,112.00 | Rs.58,197.00 | Rs.228,223.00 | Rs.228,223.00 | Sand -3250 |

**For next 3 (three) years w.e.f, 24-04-2017 (25 to 28 kist) Lalacherra Sand Mining Contract Unit**

Initially Determined Amount of

Annul Dead Rent is Rs. 9128929

it shall be increased by 25% : Rs. 9128929 X 1.25 = Rs. 11411161

Annual Dead rent / Contract money : Rs. 11411161 for 7 to 7 year

| Instal-ment No. | Date of Instalment | Dead Rant       | GST 5%        | Income Tax@2.55% | MRRR fee @10% | DMFT fee @10% | Quantity allowed to be extracted |
|-----------------|--------------------|-----------------|---------------|------------------|---------------|---------------|----------------------------------|
| 25kist          | 30.06.2029         | Rs.2,852,790.00 | Rs.142,640.00 | Rs.72,746.00     | Rs.285,279.00 | Rs.285,279.00 | Sand -3250                       |
| 26kist          | 30.09.2029         | Rs.2,852,790.00 | Rs.142,640.00 | Rs.72,746.00     | Rs.285,279.00 | Rs.285,279.00 | Sand -3250                       |
| 27kist          | 30.12.2029         | Rs.2,852,790.00 | Rs.142,640.00 | Rs.72,746.00     | Rs.285,279.00 | Rs.285,279.00 | Sand -3250                       |
| 28kist          | 30.03.2030         | Rs.2,852,790.00 | Rs.142,640.00 | Rs.72,746.00     | Rs.285,279.00 | Rs.285,279.00 | Sand -3250                       |

In addition, you are hereby asked to erect boundary pillars around the Mining Contract Area by cemented pillar of Size 60(sixty) cm X 60 (sixty) cm with one meter height and 50 (fifty) cm foundation with the yellow paint and marked Mining Contract areas number and pillar number along-with GPS reading in black paint. The erected boundary shall at all times maintain and keep the same in good condition.

Copy to : Dt. 30-06-2023

1 The Joint Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, MoEF, Indira Paryavaran Bhawan, Jorbagh Rd. New Delhi-110003 for favour of his kind information. Dt. 30-06-2023

2. The Secretary to the Govt. of Assam, Environment & Forests Department, Dispur, Guwahati-6 Cum Member Secretary, SEIAA, Assam for favour of his kind information. Dt. 30-06-2023

3. The Principal Chief Conservator of Forests and Head of Forest Force, Assam, Aranya Bhawan, Panjabari, Guwahati-37 for favour of his kind information. Dt. 30-06-2023

4. The Addl. Principal Chief Conservator of Forests (T), Lower Assam Zone, Basistha, Guwahati-29 for favour of his kind information. Dt. 30-06-2023

5. The Chief Conservator of Forests, Southern Assam Circle, Silchar for favour of his kind information. Dt. 30-06-2023

\*

6. The Deputy Commissioner, Hailakandi for favour of his kind information. Dt. 30-06-2023
7. The Managing Director, AMTRON, Bamunimaidan, Guwahati, Assam for favour of his kind information. Dt. 30-06-2023
8. The Chairman, State Environmental Impact Assessment Authority (SEIAA) Bamunimaidan, Guwahati-29. for favour of his kind information. Dt. 30-06-2023
9. The Director, Directorate of Geology & Mining, Assam, Kahilipara, Guwahati-19 for favour of his kind information. Dt. 30-06-2023
10. The Integrated Regional Office, Ministry of Environment, Forest & Climate Change, 4th Floor, Housefed Building, G.S. Road, Rukminigaon, Guwahati-22 for favour of his kind information. Dt. 30-06-2023
11. Office Copy. Dt. 30-06-2023

Divisional Forest Officer,  
Hailakandi Division.

Digitally signed by

Signer: Akhil Dutta  
Date: Friday, June 30, 2023 8:39 PM

**GOVT. OF ASSAM**  
**OFFICE OF THE DIVISIONAL FOREST OFFICER :: HAILAKANDI DIVISION, HAILAKANDI**

**SHORT E-AUCTION SALE NOTICE**

No HKD/DFO(T)/E-Tender/1961-1978

Dated: 23-07-2022

Under the provision of Rule 32, 33, 34, 35, 36 & 37 of the Assam Minor Mineral Concession Rules, 2013 (Amended), bids are invited online by the undersigned from registered Companies/ Firm/ Societies/ Individuals etc. for award of contract/ permit of the following Minor Mineral Concession/ Permit areas (Mahals) as per details given on Schedule-A of the auction documents:

1. Katakhal Sand Mining Contract Unit-2
2. Katakhal Sand Mining Contract Unit-3
3. Lalacherra Sand Mining Contract Unit.

Details of e-auction will be available on [www.assamforestonline.in](http://www.assamforestonline.in) The intending bidders are requested to check the said website regularly to know the auction schedule of e-auction.

Jayanta Dekha  
Deka  
(J. Dekha)

Divisional Forest Officer,  
Hailakandi Division, Hailakandi

Copy to:

1. The Principal Chief Conservator of Forests & Head of Forest Force, Assam, Panjabari, Guwahati-29 for favour of his kind information.
2. The Addl. Principal Chief Conservator of Forests (T), Lower Assam Zone, Guwahati-1 for favour of his kind information.
3. The Chief Conservator of Forests, Southern Assam Circle, Silchar for favour of his kind information.
4. The Deputy Commissioner, Hailakandi, Karimganj & Cachar for favour of their kind information.
5. The President, Zilla Parishad, Hailakandi for information.
6. The Circle Officer under Hailakandi District for information and wide circulation of the same.
7. All Range Officer and Beat Officer under Hailakandi Division, Hailakandi for information.
8. The District Information & Public Relation Officer, Hailakandi for information.
9. Notice Board.

Jayanta Dekha  
Deka  
(J. Dekha)

Divisional Forest Officer,  
Hailakandi Division, Hailakandi

**SCHEDULE A**  
**"Information Memorandum"**

1. Name of the Mineral Concession Area : Lalacherra Sand Mining Contract Unit
2. Division : Hailakandi Forest Division, Hailakandi.
3. Range / Beat : Matijuri.
4. District : Hailakandi
5. Status of Land : Non- Forest (Forest/Non-Forest)
6. Grant of Mining Contract for collection of 91000 cum Sand from the mining area.
  - (a) Area and Estimated Reserves = 4.95Ha with 25,000 cu.m. per year (Approx).
  - (b) Period of Contract/ Permit = 7 (Seven) years from date of possession.
  - (c) Reserve Price: Rs.1,27,40,000/- (Rupees One crore Twenty Seven Lac Forty Thousand only).
  - (d) Earnest Money: 10% on reserve price, i.e., Rs. 12,74,000 (Rupees Twelve Lac Seventy Four Thousand only). However, 50% of this amount if bidder is an individual and belongs to S.T/S.C/OBC, i.e., Rs. 6,37,000/- (Rupee Six Lac Thirty Seven Thousand only).
  - (e) G.P.S Coordinates of the corners of mine area: The boundary pillars shall be installed on site by the successful bidder at these and other intermediate locations, as per the directions of competent authority, before start of mining operation.

| S. No. | GPS Co-ordinates          |
|--------|---------------------------|
| 1      | 24°31'41.4"N 92°37'15.5"E |
| 2      | 24°31'40.7"N 92°37'15.2"E |
| 3      | 24°31'14.0"N 92°37'57.0"E |
| 4      | 24°31'13.0"N 92°37'54.0"E |
| 5      | 24°30'31.7"N 92°38'46.3"E |
| 6      | 24°30'30.9"N 92°38'46.4"E |

- (f) Google Earth image of the Mineral Concession Area-
- (g) Representative photographs of the Mineral concession area-
- (h) Applicable Clearances:

- No Objection Certificate from Deputy Commissioner in case of Mineral concession Area is Revenue land (non-forest land):- Yes. (copy enclosed).
- Environment Clearance and other clearances to be obtained from State Environment Impact Assessment Authority, Govt. of Assam as per and the instructions of the Ministry of Env., Forests & Climate Change, Govt. of India issued vide S.O. 1533(E), dated 14.09.2006 and its subsequent amendments.
- In case of Mineral concession Area is situated in Forest land, the Forest Clearance to be obtained under Forest Conservation Act, 1980 from the Ministry of Env., Forests & Climate Change, Govt. of India

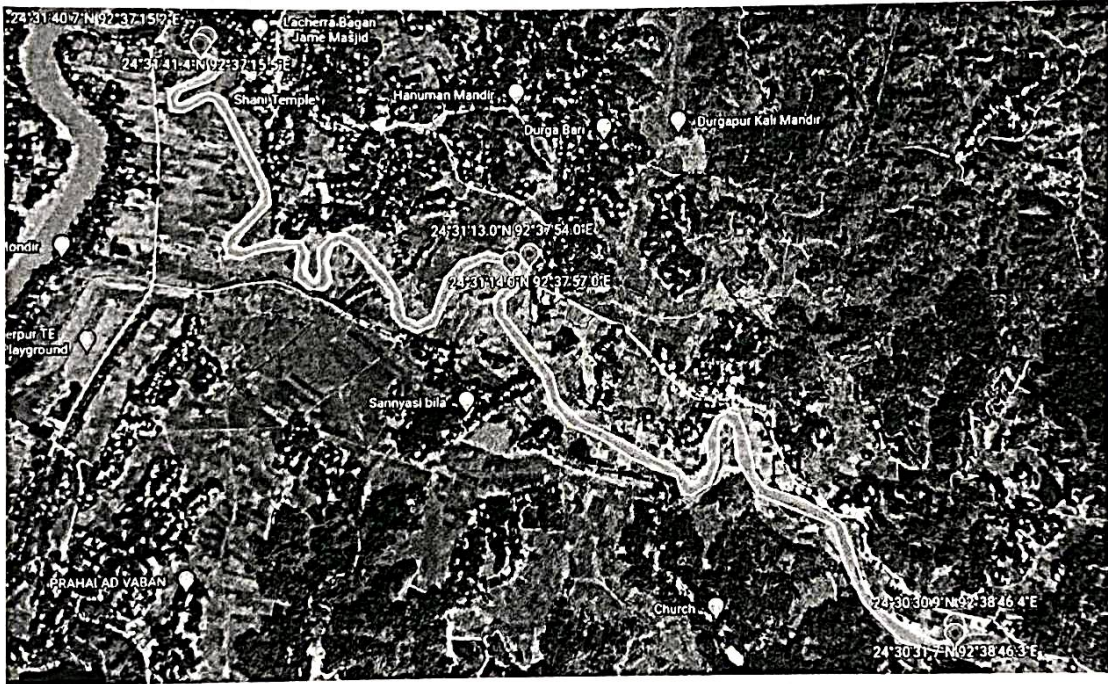
Submitted



(J. Deka)

Divisional Forest Officer  
Hailakandi Division, Hailakandi

GOOGLE EARTH MAP OF LALACHERRA SAND MINING CONTRACT UNIT



Submitted,

(J. Deka)

Divisional Forest Officer,  
Hailakandi Division, Hailakandi

84 years of service to the nation LATE CITY

# The Assam Tribune

PUBLISHED SIMULTANEOUSLY FROM GUWAHATI & DIBRUGARH Pages 12 Price ₹ 8.00

121-2023, VOL. 64, NO. 200 www.theassamtribune.com THEASSAMTRIBUNE ASSAMTRIBUNEOFF THEASSAMTRIBUNE\_OFFICIAL GUWAHATI, MONDAY, JULY 25, 2022

**BRADRA IAS ACADEMY**  
**137 Selections in APSC Mains**  
**Admission Open**  
**ACS & IAS**  
**Both Online & Offline**  
**New Batch From: 23<sup>rd</sup> August**  
**Cambridge, Shillong, Jorhat**  
**PH: 8638391721**

## SHORT E-AUCTION SALE NOTICE

No. HKD/DFO(T)/E-Tender/1961-1978

Under the provision of Rule 32, 33, 34, 35, 36 & 37 of the Assam Minor Mineral Concession Rules, 2013 (Amended), bids are invited online by the undersigned from registered Companies/Firm/Societies/Individuals etc. for award of contract/permit of the following Minor Mineral Concession/Permit areas (Mahals) as per details given on Schedule-A of the Auction documents:

1. Katakhal Sand Mining Contract Unit - 2
2. Katakhal Sand Mining Contract Unit - 3
3. Lalacherra Sand Mining Contract Unit.

Details of e-auction will be available on [www.assamforestonline.in](http://www.assamforestonline.in). The intending bidders are requested to check the said website regularly to know the auction schedule of e-auction.

Sd/- Divisional Forest Officer  
Hallakandi Division, Hailakandi

10/699/22

Annexure-C



**GOVERNMENT OF ASSAM**  
**OFFICE OF THE DIVISIONAL FOREST OFFICER HAILAKANDI DIVISION HAILAKANDI**  
 E-mail: [hailakandiforests1992@gmail.com](mailto:hailakandiforests1992@gmail.com)

**E-AUCTION SALE NOTICE**

NIT No. HKD/DFO(T)/E-Tender/16

Date : 30/07/2022

Under the provisions of Rule 32, 33, 34, 35, 36 & 37 of the Assam Minor Mineral Concession Rule 2013 (Amended), bids are invited online by the undersigned as per Schedule-A of the Auction Document from registered Companies/ Firms / Societies / Individuals etc. for award of Contract / Permit for the following Minor Mineral Concession Area (Mohal's) :

| Sl. No | Name of Mineral Concession Area      | Type of Minor Mineral and Total Quantity (Cu.M) | Reserved Price | EMD (in Rs.) | Contract / Permit Period | Cost of Auction (in Rs.) |                   |
|--------|--------------------------------------|---|----------------|--------------|--------------------------|--------------------------|-------------------|
|        |                                      |   |                |              |                          | Documents Fee            | Participation Fee |
| 1      | Katakhal Sand Mining Contract Unit-2 | Sand 84000                                      | 1,17,60,000    | 11,76,000    | 7 Years                  | 5000/-                   | 5000/-            |
| 2      | Katakhal Sand Mining Contract Unit-3 | Sand 105000                                     | 1,47,00,000    | 14,70,000    | 7 Years                  | 5000/-                   | 5000/-            |
| 3      | Lalacherra Sand Mining Contract Unit | Sand 91000                                      | 1,27,40,000    | 12,74,000    | 7 Years                  | 5000/-                   | 5000/-            |

1. Bidders intending to participate in this auction are required to visit <http://www.assamforestonline.in> for further details.
2. The details of eligibility criteria, experience, auction schedule and other terms and conditions are available in the Auction document to be purchased and downloaded by the bidder from 31-07-2022. Online Bidding will commence from 31-07-2022 (10:00 AM onwards) and last date for purchase of bid documents is 18-08-2022 And last for submission of online bid is 21-08-2022 (5:00PM). Please refer to detailed Auction Schedule below.

Contd.....P/2

P. Annexure-c

P/2

## 3. Detailed Auction Schedule :

| Sl. No. | Activity   | Date   | Action through                                |
|---------|--|--|---|
| 1       | Appearance of notice inviting tender published in at least one English national newspaper and one local language newspaper                         | 25-07-2022                                   | Department / Competent Authority              |
| 2       | Publication of notice inviting tender on Assam Forest Department website <a href="https://assamforestonline.in/">https://assamforestonline.in/</a> | 30-07-2022                                   | Auction Portal                                |
| 3       | Sale of Tender Document  | 31-07-2022 (10:00AM) to 18-08-2022 (5:00PM)  | Auction Portal                                |
| 4       | Training to bidders  | 16-08-2022 (10:00 AM to 5:00 PM)             | Auction Portal                                |
| 5       | Last date of receiving queries from Bidders  | 31-07-2022 (10:00 AM to 16-08-2022 (5:00 PM) | Auction Portal                                |
| 6       | Last date for responses to queries by the State Government/ Competent authority  | Upto 17-08-2022 (10:00 AM to 5:00 PM)        | Auction Portal / Email of Competent Authority |
| 7       | Purchase of bidding/tender document  | 31-07-2022 (10:00AM) to 18-08-2022 (5:00PM)  | Auction Portal                                |
| 8       | Payment of Participation fee and EMD   | 31-07-2022 (10:00AM) to 20-08-2022 (5:00PM)  | Auction Portal                                |
| 9       | Start date of technical and price bid submission (Stage-I)   | 31-07-2022 (10:00AM) to 21-08-2022 (5:00PM)  | Auction Portal                                |
| 10      | Last date of submission of technical and price bid (Stage-I)   | 21-08-2022 (upto 5:00PM)                     | Auction Portal                                |
| 11      | Opening & Evaluation of the Technical Bids (Stage-I)   | 22-08-2022 (10:00 AM onward)                 | Auction Portal/ Department                    |



Divisional Forest Officer,  
Hailakandi Division, Hailakandi

Memo No HKD/DFO(T)/E.Tender/16/2040-2056

Dated: 30-07-2022.

Copy to:-

1. The Principal Chief Conservator of Forests & Head of Forest Force, Assam, Aranya Bhawan, Panjabari, Guwahati-37 for favour of his kind information.
2. The Addl. Principal Chief Conservator of Forests (T), Lower Assam Zone, Guwahati-29 for favour of his kind information.
3. The Chief Conservator of Forest, Southern Assam Circle, Silchar, Cachar for favour of his kind information.
4. The Deputy Commissioner, Hailakandi, Cachar & Karimganj for favour of their kind information.
5. All the Circle Officers under Hailakandi District for information and wide circulation of the same.
6. All Range Forest Officer under Hailakandi Forest Division for information.
7. The Managing Director, AMTRON, Bamunimaidam, Guwahati for information & necessary action.
8. Notice Board.



Divisional Forest Officer,  
Hailakandi Division, Hailakandi

Annexure - A

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority (SEIAA), ASSAM)

To,

The Contractor  
PURNAM DEB  
Vill - Bangram, Bhangabazar,  
P.O+P.S - Dholai -788120

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/428514/2023 dated 08 May 2023. The particulars of the environmental clearance granted to the project are as below.

|  |                                      |
|--|--------------------------------------|
| 1. EC Identification No.                   | EC23B001AS129797                     |
| 2. File No.                                | SEIAA3453/2023                       |
| 3. Project Type                            | New                                  |
| 4. Category                                | B                                    |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals              |
| 6. Name of Project                         | LALACHERRA SAND MINING CONTRACT AREA |
| 7. Name of Company/Organization            | PURNAM DEB                           |
| 8. Location of Project                     | ASSAM                                |
| 9. TOR Date                                | N/A                                  |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 17/06/2023

(e-signed)  
Indreswar Kalita  
Member Secretary  
SEIAA - (ASSAM)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/428514/2023 dated 08/05/2023 along with Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Lalacherra Sand Mining Contract Area" under Hailakandi Forest Division, Dist. Hailakandi, Assam.

**The quantity of Sand to be collected is:**

**Sand:** 52,310cu.m. (Fifty Two Thousand Three Hundred Ten) only for 5 (Five) years @  
10,462cu.m. (Ten Thousand Four Hundred Sixty Two) only for per year.

**Allotted Area:** 4.95 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|-------------------------|-------------------------|
| 1. E- 92°37'15.5"       | N- 24°31'41.4"          |
| 2. E- 92°37'15.2"       | N- 24°31'40.7"          |
| 3. E- 92°37'57.0"       | N- 24°31'14.0"          |
| 4. E- 92°37'54.0"       | N- 24°31'13.0"          |
| 5. E- 92°37'46.3"       | N- 24°30'31.7"          |
| 6. E- 92°37'46.4"       | N- 24°30'30.9"          |

*The Sand shall be extracted manual (as per Mining Plan) from "Lalacherra Sand Mining Contract Area" under Hailakandi Forest Division, Dist. Hailakandi, Assam.*


The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 20/05/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under I(a) and considered as B<sub>2</sub>Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 06/06/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

**The operational area must be confined to the given 4.95 Ha proposed area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.**


**I. Specific Conditions**

1. The legal status of the mining area remains unchanged.

  
Member Secretary  
SEIAA, Assam

## Annexure- A

2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
3. Manual (*as per Mining Plan*) low impact extraction of Sand shall be undertaken.
4. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter as at loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to SEIAA and work shall be completed before the start of mining.
5. Quarrying shall be restricted within the area as per GPS Co-ordinates mentioned above.
6. There shall be stockyard to stock mining material outside the quarry site. Parking shall not be made on public road.
7. The following measures are to be further implemented to reduce air pollution during transportation of mineral:
  - i. Roads shall be graded to mitigate the dust emission.
  - ii. Over filling of tippers and consequent spillage on the roads shall be avoided.
8. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, Govt. of India.
9. Mining shall be limited to day time only.
10. No mining shall be carried out in the safety zone of any bridge and / or embankment.
11. No mining shall be carried out in the vicinity of natural / manmade archaeological sites.
12. No wildlife habitat will be disturbed and also aquatic Flora & Fauna of the river.
13. Green belt development shall be carried out in 20% of total mine area either on river bank or along road side considering CPCB guidelines with native tree species in the mining area.
14. User agency shall not make any fresh approach road over any part of the forest land but may use existing forest road only.
15. Transport of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
16. Appropriate mitigation measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
17. Special Measures shall be adopted to prevent the nearby settlement from the impacts of mining activities.
18. Dispensary facilities for first-aid shall be provided at site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Conservation measures shall be taken for protection of Flora & Fauna in the core and buffer zone.

  
 Member Secretary  
 SEIAA, Assam

21. It shall be ensured that collection of mining materials does not disturb or change the underlying soil characteristic of river bed/basin, where mining is carried out.
22. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
23. Conservation measures shall be taken for protection of flora & fauna in the core and buffer zone.
24. The fauna nesting area shall not be used for mining.
25. This Environmental Clearance is applicable only subject to receipt of mining permit by the project proponent from the Competent Authority as per AMMC Rule, 2013 and subsequent amendment.
26. Measures for prevention & control of Soil erosion & management of site shall be undertaken.
27. No river/Stream should be diverted for the purpose of Sand mining. No natural water course and/or water resources are obstructed due to mining operation.
28. No extraction of Sand in landside prone area.
29. **The proposed Mining area is with the condition that-**
  - a. **The maximum mining depth is recommended up to two meters from the existing ground surface.**
  - b. **Five meters distance shall have to be kept as non-mining zone between the mining boundary and high rise river banks on both sides**
  - c. **The proponent shall have to strictly follow all other terms and condition laid down in the approved mining plan during the mining period.**
30. Controlled clearance of riparian vegetation to be undertaken.
31. Vehicles used for transportation of Sand are to be permitted only with of fitness & PUC certificates.
32. Health & safety of workers should be taken care of spring sources should not be affected due to mining activities necessary protection measures are to be submitted.
33. The critical parameters such as  $PM_{10}$ ,  $NO_x$ ,  $SO_2$  in ambient air within the impact Zone shall be monitors periodically and analysis report shall be submitted to SEIAA, Assam.

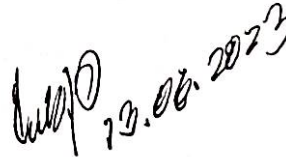
## II. General Conditions

1. All necessary statutory clearance shall be obtained from competent authority in connection with mining operation and copies of the same shall be submitted to SEIAA, Assam.
2. Special measures shall be adopted to prevent nearby settlements from the impacts of mining activities, maintenance of roads through which transportation of minor mineral is to be undertaken shall be carried out regularly.
3. User agency shall comply with the provisions framed under Assam Minor Mineral concession Rule 2013 and subsequent amendment.
4. The SEIAA Assam may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
5. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawals of this clearance and attract action under the provisions of Environment Protection Act. 1986.

Member Secretary  
SEIAA, Assam

## Annexure - A

6. The SEIAA, Assam may revoke or suspend the order, if implementation of any of the above conditions is not found satisfactory. SEIAA, Assam will monitor the operation area from time to time and the project proponent shall extend full cooperation for the same.
7. The above conditions will be enforced inter-alia under the provision of water (Prevention & Control of Pollution) Act 1974, the air (Prevention & Control of Pollution) Act 1981, the Environment Protection Act 1986 and the public liability Insurance Act 1991 along with their amendments & rules.
8. The Environmental Clearance is valid for a period of 5 (Five) years from the date of issue of this order.
9. Under Corporate Environment responsibility (CER), appropriate budgetary provision shall be made as per MoEFCC OM F. No. 22-65/2017-IA.III dated 01/05/2018 and 19/06/2018 commensurate with the total value of the work and to be spent for health improvement, education, drinking water facilities, and other socio-economic upliftment in and around the project area (radius of 10 KM from the project site) in consultation with a Committee having representatives from all sections of the population in the nearby villages and with information to the SEIAA on biannual basis.
10. The project proponent shall submit half yearly compliance reports in respect of the terms & conditions stipulated in this order to the SEIAA, Assam in PARIVESH PORTAL through individual User Id to the SEIAA. The Compliance Report should also include the work done under CER as in 9 above and also under Green Belt development in the project area (to be supported with photographs and other documentary evidences in both cases).
11. The Divisional Forest Officer, Hailakandi Forest Division, Dist. Hailakandi, Assam shall realize the Royalty as per existing rate & ensure due surveillances against occurrence of irregularities during mining operation. He will further ensure demarcation of mining area with pillars and Geo referencing prior to start actual mining operation as mining is not permitted beyond the limit of the same. The DFO is also requested to ensure necessary compliance of all the terms and condition laid down in the EC be duly complied by the proponent in course of mining operation.

  
 Member Secretary  
 SEIAA, Assam  
 Bamunimaidam, Guwahati-21.

Annexure-A

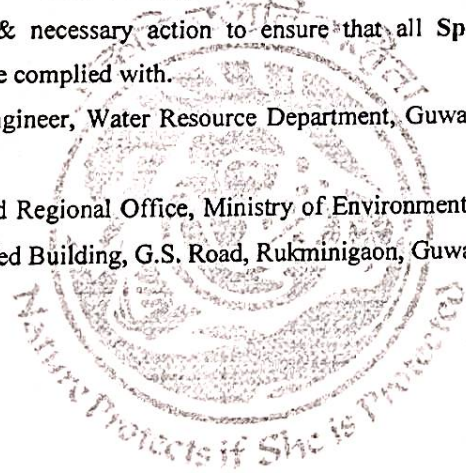
Memo No. SEIAA.3453/2023/EC/ 2127

- A

Dated: 13 / 6 /2023

Copy to:

1. The Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, MoEF, Indira Paryavaran Bhawan, Jorbagh Rd, New Delhi-110003.
2. The Secretary to the Govt. of Assam, Environment & Forest Department, Dispur, Guwahati-6 Cum Member Secretary, SEIAA, Assam for favour of kind information.
3. The P.C.C.F, HoFF, Govt. of Assam, Panjabari, Guwahati-37 for favour of kind information.
4. The Divisional Forest Officer, Hailakandi Forest Division, Dist. Hailakandi, Assam for information & necessary action to ensure that all **Specific Conditions & General Condition** are complied with.
5. The Chief Engineer, Water Resource Department, Guwahati, Assam for favour of kind information.
6. The Integrated Regional Office, Ministry of Environment, Forest & Climate Change, 4<sup>th</sup> Floor, Housefed Building, G.S. Road, Rukminigaon, Guwahati-22 for information.
7. Office Copy.



*Handwritten signature and date: 13.06.2023*

**Member Secretary**  
**SEIAA, Assam**  
**Bamunimaidam, Guwahati-21.**

Signature Not Verified

Digitally signed by Shri Indreswar Kalita

Member Secretary

Date: 6/17/2023 10:45:40 PM

Page 6 of 6